

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (C) No(s). 31661/2016

SANTOSH KUMAR AND ORS

Petitioner(s)

VERSUS

STATE OF U.P. AND ORS.

Respondent(s)

(With interim relief and office report)

WITH

SLP(C) No. 32262/2016

(With Appln.(S) for exemption from filing c/c of the impugned Judgment and Interim Relief and Office Report)

Date : 27/02/2017 This petition was called on for hearing today.

For Petitioner(s) Mr.Vishwajit Singh,Adv.
 Mr.Pankaj Singh,Adv.

M/s Vidhi International,Adv.

For Respondent(s) Mr.Upendra Mishra,Adv.
 Mr. Vinay Garg,Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No.31661/2016

The respondent Nos.1 & 2 have already filed the counter affidavit.

Four weeks time as last chance is given to the Ld.counsel for the petitioner to comply with the terms of the order dated 18.01.2017 of this Court in respect of the respondent Nos.3 & 4.

Ld.counsel for the petitioner is directed to take fresh steps in respect of the respondent No.5 within two weeks.

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Ld.counsel for the respondent Nos.1-3 has already filed the counter affidavit but he has failed to file the vakalatnama. Ld.counsel shall within a period of four weeks as last chance file the vakalatnama failing which the counter affidavit filed by him shall be taken off the record.

List the matter again on 12.04.2017.

(M V RAMESH)
Registrar

SB